

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 20/RP/2019

Subject : Review under Section 94(1)(f) read with Regulation 103 (1) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 of Order dated 9.8.2019 of the Central Electricity Regulatory Commission in Petition No. 23/MP/2019 with regard to grant of regulatory approval for execution of transmission system for solar energy zones in Rajasthan.

Petitioners : Ajmer Vidyut Vitran Nigam Ltd. and Ors.

Respondents : Power Grid Corporation of India Limited and Ors.

Date of hearing : 15.10.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri M.G Ramachandran, Senior Advocate, AVVNL
Ms. Poorva Saigal, Advocate, AVVNL
Ms. Tanya Sareen, Advocate, AVVNL
Dr. VN Paranjape, PGCIL
Shri Mukesh, PGCIL
Shri Siddharth Sharma, PGCIL

Record of Proceedings

Learned senior counsel for the Petitioners submitted that the present Review Petition has been filed seeking review of the Commission's order dated 9.8.2019 in Petition No. 23/MP/2019 in which the Commission has not addressed the concerns of impact of load flow due to the solar power being injected in the state of Rajasthan despite the fact that Rajasthan utilities are not beneficiaries of the solar power. Therefore, Rajasthan utilities should not bear the burden either by way of increase in transmission charges or impact on load flow and grid instability.

2. After hearing the learned senior counsel for the Petitioners, the Commission reserved order in the Review Petition.

By order of the Commission
Sd/-
(T. D. Pant)
Deputy Chief (Law)